

SECTION XII
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3753 and 3754-3756 OF 2011

A.C. Muthiah ...Appellant

versus

Board of Control for Cricket in India & Anr. ...Respondents

OFFICE REPORT

It is submitted that there are two common Respondents in both the matters. Respondent No. 1 is represented by Ms. Radha Rangaswamy, Advocate.

It is further submitted that Mr. Hari Shankar K., Advocate has since been died and notice for alternative arrangement has been issued to common respondent No. 2 in both the matters. A.D. card duly signed has been received from the said respondent but no one has entered appearance so far.

Service of notice is complete in both the matters.

Original record has been returned back to the High Court in terms of circular dated 4th December, 2014.

It is further submitted that counsel for the parties have not filed statement of cases and in terms of Order XIX Rule 32(2) Supreme Court Rules, 2013, and its proviso, where the parties do not file statement of cases within the time prescribed, it shall be presumed that the parties do not desire to file statement of cases and they have adopted list of dates/synopsis as statement of cases.

The matters above mentioned are listed before the Hon'ble Court with this office report as pre final hearing.

Dated this, the 29th day February of 2016.

ASSISTANT REGISTRAR

COPY TO: Mr. Vikas Mehta, Advocate
Ms. Radha Rangaswamy, Advocate

ASSISTANT REGISTRAR